

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.676/2018 in O.A. No.2668/2018

Monday, this the 15th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Rajiv Kumar Khanna, aged 55 years
s/o late Sh. S N Khanna
working as Grade-I (DASS), GNCT of Delhi
r/o 15/40B, Tilak Nagar, New Delhi -18

..Applicant
(Ms. Sonika Gill, Advocate for Mr. Yogesh Sharma, Advocate)

Versus

1. Sh. Anshu Prakash
Chief Secretary
Govt. of NCT of Delhi
Delhi Sectt., IP Estate, New Delhi
2. Dr. Satynder Singh
District Magistrate (North West)
Govt. of NCT of Delhi
Kanjhawala, Delhi

..Respondents
(Ms. Esha Majumdar, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the order dated 09.10.2018 passed by this Tribunal in O.A. No.2668/2018. At one stage, it was adjourned *sine die* by taking note of the fact that the respondents filed W.P. (C) No.1224/2019 before the Hon'ble Delhi High Court and that the order of the Tribunal has been stayed.

2. Today, it is reported by learned counsel for respondents that the writ petition was allowed on 03.04.2019 and the order passed by the Tribunal was set aside.

3. We, therefore, close the contempt case. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 15, 2019
/sunil/